

**न्यायमूर्ति (सेवानिवृत्त) आर.एम. लोढा समिति**  
**Justice (Retd.) R. M. Lodha Committee**  
**(पीएसीएल लि. के मामले से संबंधित / in the matter of PACL Ltd.)**

संदर्भ सं. जेआरएमएलसी/पीएसीएल/  
Ref. No. JRMLC/PACL/

*Order in respect of the objection filed by Mr. Sukantha Prusty*  
*SEBI/PACL/OBJ/NS/00075/2024*

**BEFORE THE RECOVERY OFFICER, SEBI**  
**ATTACHED TO**  
**JUSTICE (RETD.) R.M. LODHA COMMITTEE**  
**(IN THE MATTER OF PACL LIMITED)**

File No.	SEBI/PACL/OBJ/NS/00075/2024
Name of the Objector(s)	Mr. Sukantha Prusty
MR Nos.	15644/18, 8371/19 & 23719/17

**Background:**

1. Securities and Exchange Board of India (hereinafter referred to as "SEBI") on 22.08.2014 had passed an order against PACL Limited, its promoters and directors, inter alia, holding the schemes run by PACL Ltd as Collective Investment Scheme ("CIS") and directing them to refund the amounts collected from the investors within three months from the date of the order. Vide the said order, it was also directed that PACL Ltd. and its promoters/directors shall not alienate or dispose of or sell any of the assets of PACL Ltd. except for the purpose of making refunds as directed in the order.
2. The order passed by SEBI was challenged by PACL Ltd. and four of its directors by filing appeals before the Hon'ble Securities Appellate Tribunal ("SAT"). The said appeals were dismissed by the Hon'ble SAT vide its common order dated 12.08.2015, with a direction to the appellants to refund the amounts collected from the investors within three months. Aggrieved by the order dated 12.08.2015 passed by the Hon'ble SAT, PACL Ltd and its directors had filed appeals before the Hon'ble Supreme Court of India.

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SEBI Bhavan, BKC, Plot No. C4-A, 'G' Block, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051

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3. The Hon'ble Supreme Court did not grant any stay on the aforementioned impugned order dated 12.08.2015 of the Hon'ble SAT, however, PACL Ltd. and its promoters/ directors did not refund the money to the investors. Accordingly, SEBI initiated recovery proceedings under Section 28A of the SEBI Act, 1992 against PACL Ltd. and its promoters/ directors vide recovery certificate no. 832 of 2015 drawn on 11.12.2015 and as a consequence thereof, all bank/ demat accounts and folios of mutual funds of PACL Ltd. and its promoters/ directors were attached by the Recovery Officer vide attachment order dated 11.12.2015.
4. During the hearing on the aforesaid civil appeals filed by PACL Ltd. and its directors (*Civil Appeal No. 13301 of 2015 – Subrata Bhattacharya Vs. SEBI and other connected matters*), the Hon'ble Court vide its order dated 02.02.2016 directed SEBI to constitute a committee under the Chairmanship of Hon'ble Mr. Justice R.M. Lodha, the former Chief Justice of India (hereinafter referred to as "the Committee") for disposing of the land purchased by PACL Ltd. so that the sale proceeds can be paid to the investors, who have invested their funds in PACL Ltd. for purchase of the land. In the said civil appeals, the Hon'ble Supreme Court did not grant any stay on the orders passed by SEBI and the Hon'ble SAT. Therefore, directions for refund and direction regarding restraint on the PACL Ltd and its promoters and directors from disposing, alienating or selling the assets of PACL Ltd., as given in the order, continues till date.
5. The Committee has from time to time requested the authorities for registration and revenue of different states to take necessary steps and issue necessary directions to Land Revenue Officers and Sub-registrar offices, to not effect registration/mutation/sale/transfer, etc. of properties wherein PACL Ltd. and/ or its group or its associates have, in any manner, right of interest.

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6. Also, the Hon'ble Supreme Court vide its order dated 25.07.2016 restrained PACL Ltd. and/or its Directors/Promoters/agents/employees/Group and/or associate companies from, in any manner, selling/transferring/alienating any of the properties wherein PACL Ltd. has, in any manner, a right/interest situated either within or outside India.
7. In the recovery proceedings mentioned in para 3 above, the Recovery Officer issued an attachment order dated 07.09.2016 against 640 associate companies of PACL Ltd. In the said order, *inter alia*, the registration authorities of all States and Union Territories were requested not to act upon any documents purporting to be dealing with transfer of properties by PACL Ltd. and / or the group/ associate entities of PACL Ltd. mentioned in the Annexure to the said attachment order, if presented for registration.
8. The Hon'ble Supreme Court, vide its order dated 15.11.2017, passed in Civil Appeal No. 13301/2015 and connected matters directed that all the grievances/ objections pertaining to the properties of PACL Ltd. would be taken up by Mr. R.S. Virk, Retired District Judge.
9. On 30.04.2019, in the recovery proceedings initiated against PACL Ltd. and Ors, the Recovery Officer issued a notice of attachment in respect of 25 front companies of PACL Ltd. Thereafter, on 01.03.2021, the Recovery Officer issued another notice of attachment in respect of 32 associate companies of PACL Ltd., which included 25 front companies of PACL Ltd. whose accounts were attached vide order dated 30.04.2019.
10. Vide order dated 08.08.2024 passed in *Civil Appeal No. 13301 of 2015 - Subrata Bhattacharya Vs. SEBI and other connected matters*, the Hon'ble Supreme Court has directed as under:



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*“.....10. Since, we had directed in our order dated 25.07.2024, that no fresh applications or objections shall be filed before or entertained by Shri R.S. Virk,*

*District Judge (Retd.) and that the same shall be filed before the Committee, the Committee may deal with such applications/ objections, if filed before it, and dispose them of as per the provisions contained under Section-28(A) of the SEBI Act.....”*

11. In compliance with the aforesaid order dated 08.08.2024 passed by the Hon'ble Supreme Court, all objections with respect to properties of PACL Ltd, which were pending before Shri R.S. Virk, Retired District Judge and all new objections, are now to be dealt by the Recovery Officer attached to the Committee.

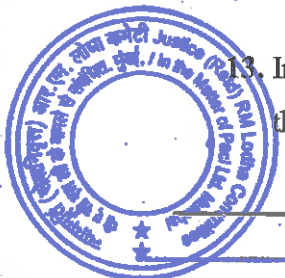
**Present Objection:**

12. The instant objection has been filed by Shri Sukantha Prusty S/o Mr. Mahendra Prusty residing at Nagapal Village, Udala N.A.C, Mayurbhanj, Odisha – 757041 (hereinafter referred to as the “**Objector**”) through Mr. B.V.N. Ram Mohan, Advocate (hereinafter referred to as the “**Authorized Representative**” or “**AR**”), objecting the attachment of properties, i.e. agricultural lands, having Survey No. 509 admeasuring Acres 05- 18 Cents, Survey No. 524 admeasuring Acres 06-63 Cents, Survey No. 539 admeasuring Acres 13-06 Cents and Survey No. 540 admeasuring Acres 06-41 Cents situated at Bandagani Palli Village, Udayagiri Mandal, SPSR Nellore District, A.P (hereinafter referred as the “**impugned properties**”), due to attachment of property covered in MR Nos. 15644/18, 8371/19 and 23719/17, which stands attached by the Committee. The Objector, therefore, has filed the present petition seeking release of the impugned properties from the attachment.

13. In order to decide on the said objection, vide email dated 10.02.2025, it was informed to the AR that an opportunity of hearing has been granted on 04.03.2025 and further, it was

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advised that certain deficiencies enlisted therein may be made good on or before the date of hearing. The hearing notice was even issued at the correspondence address of the objector viz. *Nagapal Village, Udala N.A.C., Udala, Mayurbhanj, Odisha – 757041* by Speed Post AD. Thereafter, a reminder email was also sent on 26.02.2025 with respect to the hearing scheduled on 04.03.2025. In response thereto, vide email dated 28.02.2025, the AR for the objector informed that the objector has been untraceable for the past 30 days.

14. In view of the same and considering the facts and circumstances, it was deemed appropriate to provide a last and final opportunity of hearing to the Objector. Accordingly, vide email dated 18.03.2025, the AR for the Objector was informed that a last and final opportunity of hearing has been provided in the matter on 27.03.2025. However, on the scheduled date the AR/objector neither appeared nor requested for an adjournment of the scheduled hearing. Thus, the objection cannot be proceeded further for want of prosecution.

**ORDER:**

15. Given the above facts, the objection raised by the Objector is liable to be disposed of for want of prosecution and the same stands disposed accordingly.

**Place: Mumbai**

**Date: April 07, 2025**



  
**RECOVERY OFFICER**

**रेश्मा गोयल / RESHMA GOEL**  
उप महाप्रबंधक एवं वसूली अधिकारी  
**Deputy General Manager & Recovery Officer**  
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